

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No.288 of 2019**

**IN THE MATTER OF:**

**Hirabhai Bavbhai Ahir & Ors**

**...Appellant**

**Vs**

**Ahitri Spinning Mills Pvt Ltd & Ors.**

**Respondents**

Ms Anushree Kapadia, Advocate for R2.

**ORDER**

**07.01.2020**-None for appellant. Learned counsel for the Respondent No.2 submits that the petition which is filed by Respondent No.2 has been withdrawn from National Company Law Tribunal, Ahmedabad unconditionally on 6.12.2019.

The present appeal is filed against the interim order passed by the National Company Law Tribunal, Ahmedabad in CP No.74/NCLT.AHM/2019. In such situation this appeal has become infructuous. Thus the appeal is dismissed as infructuous.

(Justice Jarat Kumar Jain)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

(Dr.Ashok Kumar Mishra)  
Member (Technical)

Bm/nn